

Case No.686/18
FIR No.221/18
PS: Khyala
State Vs. Gulshan

26.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

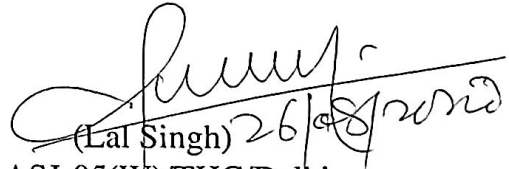
Matter is at the stage of P.E.

Perusal of file shows that accused was in JC in this case before lockdown.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 23.10.2020.

Put up on 23.10.2020 for P.E.


(Lal Singh) 26/8/2020
ASJ-05(W)/THC/Delhi
26.08.2020

Case No.506/18
FIR No.446/16
PS: Nangloi
State Vs. Rohit Kumar & Ors.

26.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

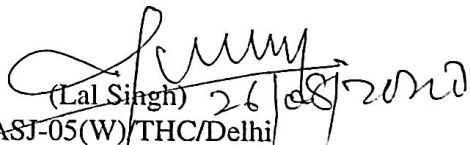
Perusal of file shows that all three accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings through VC only for today.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 23.10.2020.

Put up on 23.10.2020 for P.E.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

Case No.171/17
FIR No.661/16
PS: Punjabi Bagh
State Vs. Pawan Singh &Ors.

26.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

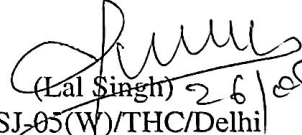
Perusal of file shows that all the three accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings through VC only for today.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 23.10.2020.

Put up on 23.10.2020 for P.E.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

Case No.328/19
FIR No. 734/14
PS: Paschim Vihar East
State Vs. Kaptan Singh & Ors.

26.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of argument on charge.

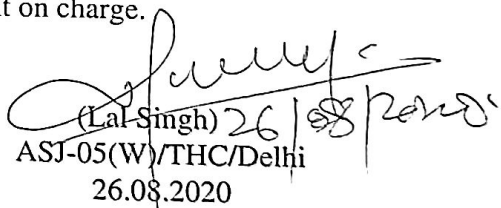
Perusal of file shows that accused persons are on bail in this case, however, they are absent today.

Assistant Ahlmad has reported that she has contacted on the mobile phone of Ld. Counsel for the accused, however, he informed that he is unable to join the proceedings through VC as presently he is at his native village.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for non joining the proceedings through VC only for today.

As such in view of the above, matter is adjourned for 23.10.2020.

Put up on 23.10.2020 for argument on charge.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

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FIR No.133/17
PS: Punjabi Bagh
State Vs. Ashish
U/s 392/397/307/411/34 IPC

26.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. F.C. Giri, Ld.LAC for applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

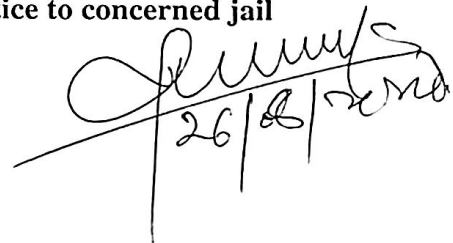
Medial status report of applicant/accused has been received from Medical Officer I/C, Central Jail No.4, Tihar, New Delhi, through Dy. Superintendent, Central Jail No.4, Tihar, New Delhi.

Ld. LAC for the applicant/accused submits that present application has been filed on behalf of the applicant/accused on the medical ground of applicant/accused as the applicant/accused is suffering from Hepatitis-B.

As per the medical status report as issued by Medical Officer I/C, Central Jail No.4, Tihar, New Delhi, the applicant/accused was seen by jail visiting SR Medicine for diagnosis of 'Anti HCV Reactive' and diagnosis of 'Renal Colic' for which he was thoroughly examined and he has been provided appropriate treatment accordingly and the present general condition of the inmate /patient is stable and all the prescribed medication are being provided to him from the jail dispensary.

In view of the above, issue fresh notice to concerned jail

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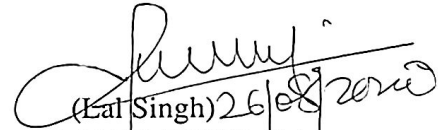

26/8/2020

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superintendent to file fresh medical status report of applicant/accused mentioning specifically whether the applicant/accused is suffering from Hepatitis-B or not, returnable for 29.08.2020.

Copy of this order be sent to concerned jail superintendent, alongwith notice.

Put up on 29.08.2020, for consideration on above application.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

FIR No.137/14
PS: Tilak Nagar
State Vs. Jaswinder @ Jassu
U/s 308/341/34 IPC

26.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for applicant.

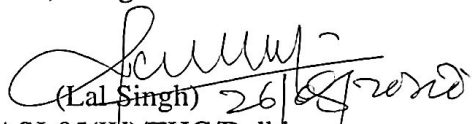
This application has been filed on behalf of applicant Smt.
Kuljeet Kaur for cancellation of endorsement on FDR of surety.

Assistant Ahlmad has reported that she has contacted on
mobile phone of Ld. Counsel for applicant who informed her that he is
unable to join VC as he has not downloaded the CISCO Webex App., and
also he does not know as to how to operate the same.

In view of the above, matter is adjourned for 09.09.2020.

Assistant Ahlmad is directed to inform the next date of
hearing to Ld. Counsel for applicant.

Put up on 09.09.2020 for consideration, alongwith main case
file.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

FIR No.876/17
PS: Ranhola
State Vs. Sanjeev Sharma & Ors.
U/s 302 IPC

26.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Prince Sharma, Ld. counsel for applicant/ surety
alongwith applicant/surety Ajay Sharma through VC.

This application has been filed on behalf of applicant/surety
Ajay Sharma for releasing of RC of vehicle bearing No. DL-10 CJ 5360
belonging to applicant/surety Ajay Sharma.

Put up this application on 03.09.2020 alongwith main case
file, for consideration.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

FIR No.211/17
PS: Moti Nagar
State Vs. Asif
U/s 392/397/411 IPC & Sec.25/27/59 Arms Act

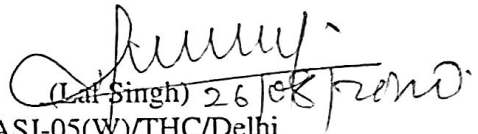
26.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. F.C. Giri, Ld. LAC for applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Issue notice to IO/SHO concerned to file reply to the above application as well as to file report regarding previous involvement of applicant/accused, returnable for 05.09.2020.

Put up on 05.09.2020 alongwith main case file, for consideration.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020

FIR No.389/19
PS: Punjabi Bagh
State Vs. Mohd. Ikram @ Aarif
U/s 302 IPC & Sec. 25/27 Arms Act

26.08.2020

Present : Sh.M.A. Khan, Ld.Addl. PP for the State through VC.
Sh. Ashutosh Bhardwaj, Ld. counsel for applicant/accused
through VC.

This application has been filed on behalf of applicant/accused
Mohd. Ikram @ Arif for extension of interim bail for three months.

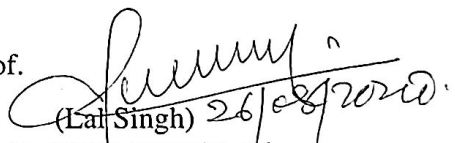
Reply to the above application has been received on behalf of
Inspector Pankaj Kumar, P.S. Punjabi Bagh.

Perusal of the application shows that alongwith the application
the copy of the order of interim bail, already stated to be granted to the
applicant/accused has not been annexed.

At this stage, Ld. Counsel for the applicant/accused submits that
he is withdrawing the present application and he may be permitted to
withdraw the same.

In view of the above facts & circumstances and submissions of
Ld. Counsel for the applicant/accused, the present application is dismissed as
withdrawn.

Application is accordingly disposed of.


(Lal Singh) 26/08/2020
ASJ-05(W)/THC/Delhi
26.08.2020